

6. As regard defect No.1 is concerned, it is seen that an endorsement has been made on the defect sheet on behalf of the Appellant stating that *“w.r.t. defect No.1, I hereby state that only order dt. 19/11/19 has been challenged vide the instant appeal”*.

7. In view of the above, list the case before the Hon’ble Bench under the heading ‘for admission’

8. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar